

14. 28.09.2016 Mr.S.K.Nayak, learned Senior Advocate for the Cuttack Municipal Corporation submits that inspections by the municipal authority are in progress and requires two weeks further time to complete the same.

The members of the Sub Committee submit that they had also carried out inspection along with the representatives of the municipal authority as well as the police and have visited more than 180 Mandaps and have submitted their report to the Cuttack Municipal Corporation.

Accordingly, the Corporation is directed to take the same into consideration and carry out personal inspection thereon and give a report before this Court on the next date.

This matter stands adjourned to 19th October, 2016.

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I.Mahant

y, J.

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S.C.Parija, J.

IMMERSION OF IDOLS

15. 28.09.2016 It is brought to the notice of the Court that during immersion of the idols of Lord Ganesh, particularly in Bhubaneswar, the idols are being thrown from the bridges over River Kuakhai and River Daya. It appears that neither the District Administration/Bhubaneswar Municipal Corporation nor the State Pollution Control Board have taken any steps like by the Cuttack Municipal Corporation for appropriate immersion of the idols and prevention of water pollution.

Accordingly, the District Collector, Commissioner of Bhubaneswar Municipal Corporation, Commissioner of Police and State Pollution Control Board are directed to hold a meeting immediately in order to ensure necessary compliance of the guidelines prescribed for idol immersion by the Central Pollution Control Board in all future immersions including the ensuing immersion of Maa Durga idols. The necessary decisions be taken by 5.10.2016 and submit before this Court by way of an affidavit by 6.10.2016.

List this matter on 19.10.2016.

Free copy of this order be handed over to the learned counsel for the State as well as Cuttack Municipal Corporation for necessary communication and compliance.

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I.Mahant

y, J.

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S.C.Parija, J.